

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 55 OF 2018**

**Dated : 18<sup>th</sup> January, 2019**

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Guttaseema Wind Energy Company Pvt. Ltd. & Anr. .... Appellant(s)**  
**Versus**  
**Karnataka Electricity Regulatory Commission .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Naha Garg for R-2

**ORDER**

The learned counsel, Ms. Raveena Dhamija, appearing for the Appellant prays for an adjournment in this matter on the ground that the arguing counsel is in some personal difficulty to argue the matter for today.

Submission of the learned counsel for the Appellant, as stated supra, is placed on record.

List the matter for hearing on **13.03.2019**, as requested by the learned counsel for the Appellant and agreed by the learned counsel for the second Respondent.

**(Ravindra Kumar Verma)**  
**Technical Member**

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**(Justice N.K. Patil)**  
**Judicial Member**